

HIGH COURT OF SIKKIM
Record of Proceedings

I.A. No.01 of 2025 in MAC App./5/2025 (Filing No.)

and

I.A. No.02 of 2025 in MAC App./5/2025 (Filing No.)

THE BRANCH MANAGER,

APPLICANT

THE NEW INDIA ASSURANCE COMPANY LIMITED

VERSUS

GYANDUP TSHERING LEPCHA AND OTHERS

RESPONDENTS

Date: 08.04.2025

CORAM:

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Applicant Mr. Dipayan Roy, Advocate (*through VC*).

For Respondents

R-1 to R-3

Ms. Lidya Pradhan, Advocate.

Respondent No.3 present in person.

ORDER

Heard on I.A. No.02 of 2025, which is an application seeking adjournment by Learned Counsel for the Applicant, on grounds that on 20-03-2025, he sustained injuries on his right hand and has been advised to immobilise his wrist movements for twenty-one days.

Prayer for time is not opposed.

Considered and ordered accordingly.

List on 24-04-2025.

Judge
08.04.2025